

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 5.5.2015

OA No.291/00113/2015

Mr. Sudershan Laddha, Counsel for the applicant.

The OA has been filed seeking to set aside the charge sheet dated 27.3.1998, order dated 21.12.2000 and order dated 21.6.2001 and applicant may be exonerated from the departmental enquiry and reinstated with full back wages.

The respondents issued the charge sheet to the applicant and conducted the inquiry and the charges leveled were found to be proved. He was removed from the service by the final order dated 21.12.2000. The appeal preferred by the applicant was dismissed vide order dated 21.6.2001. The applicant challenge these orders through OA filed by him at this distance of time. The applicant has no case that the final order 21.12.2000 and appellate order dated 21.6.2001 were passed in his absence. We find that no reasons are stated in the OA for preferring the OA after the limitation and after a long and inordinate delay. He is not entitled to any relief through this OA. Ann.A/2 passed by the disciplinary authority and Ann.A/3 appeal by the appellate authority. There is no bonafides in filing the OA and it is an afterthought. OA stands dismissed.


(ANIL KUMAR)
ADMINISTRATIVE MEMBER


(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Adm/